

Central Adminisrative Tribunal  
Principal Bench

R.A.No.191/2003 in  
O.A.No.2237/2002

Hon'ble Shri Shanker Raju, Member(J)

New Delhi, this the 7th day of July, 2003

Smt. Bimla Maithani ... Applicant

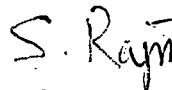
Vs.

Govt. of N.C.T. of Delhi & Others ... Respondents

O R D E R (By Circulation)

By Shri Shanker Raju, M(J):

The present RA is directed against the order passed on 21.4.2003 in OA 2237/2002. I have perused the order dated 21.04.2003. I do not find any error apparent on the face of the record or discovery of new material which was not with the applicant despite due diligence at the time of final hearing. By way of this RA the review petitioner seeks to re-argue the case, which is not permissible. The present RA is not maintainable as per the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The RA is accordingly dismissed, in circulation.

  
(Shanker Raju)  
Member(J)

/ra /